

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LAHARI INFRA PROJECTS (INDIA)
PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Lahari Infra Projects (India) Private Limited
2.	Date of incorporation of corporate debtor	07/06/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Hyderabad
4.	Corporate Identity No. of corporate debtor	U45200TG2010PTC068836
5.	Address of the registered office and principal office (if any) of corporate debtor	3 rd Floor, Behind Yashoda Hospital 6-3-904, Somajiguda Hyderabad – 500082, Telangana, India
6.	Insolvency commencement date in respect of corporate debtor	Date of the Order: 03/12/2021 (Order was made available on 10/12/2021)
7.	Estimated date of closure of insolvency resolution process	01/06/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gopinath Surey IBBI/IPA-002/IP-N01017/2020-2021/13332
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat 301, Kalpatharu Apartments Canara Bank Road, Gandhi Nagar Hyderabad – 500080, Telangana, India gopinath_surey@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	I Floor, 1-1-650/6, Street 16, Gandhi Nagar Hyderabad – 500080, Telangana, India rp.lahariinfra@gmail.com
11.	Last date for submission of claims	23/12/2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://www.ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Lahari Infra Projects (India) Private Limited on 03/12/2021.



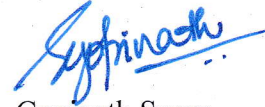
The creditors of Lahari Infra Projects (India) Private Limited, are hereby called upon to submit their claims with proof on or before 23/12/2021 to the Interim Resolution Professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. (Not Applicable)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11.12.2021
Place: Hyderabad



Gopinath Surey
Interim Resolution Professional
IBBI/IPA-002/IP-N01017/2020-2021/13332

